

4.4.89

CA 919/88 -Babu Ram Jatav Vs. Union of India & ors.-

Applicant through Shri B.S. Maine, Counsel.

Respondents through Shri K.N.R. Pillai, Counsel.

In this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has challenged his pre-mature retirement from service vide order issued on 6.1.1986. The learned counsel for the applicant states that the order was never received by the applicant <sup>and</sup> as such he could not prefer any appeal or representation as prescribed under the rules. A copy of the order of pre-mature retirement has been served today on the applicant. The respondents are directed to entertain the appeal if the same is filed by the applicant within four weeks from today and the said appeal shall be disposed of on merits by the competent authority within a period of 8 weeks from the date the appeal is preferred by the applicant. The applicant will be at liberty to file a fresh application, if so advised, after he has exhausted the departmental remedies available to him under the service rules.

2. With the above directions, the application stands disposed of. A copy of this order be given to both the parties dasti.

*[Signature]*  
(T.S. OBEROI )  
MEMBER (J)

*[Signature]*  
( KAUSHAL KUMAR )  
MEMBER (A)